

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2724
(TO BE ANSWERED ON THE 28th March 2022)**

EMPLOYEMENT IN THE CIVIL AVIATION

2724. DR. V. SIVADASAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of airports owned by Government or companies under Government;
- (b) the number of employees and the vacancies there;
- (c) the number of airports privatized during last five years;
- (d) whether in each of those privatization, all the employees were retained after the privatization;
- (e) if not, the number of employees who lost their job;
- (f) the number of employees who became unemployed after the privatization of Air India; and
- (g) the number of people who lost their job in different fields of civil aviation in private and public sector separately, since the start of COVID-19, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): Airports Authority of India (AAI), a Schedule 'A' miniratna category-I Central Public Sector Enterprises under Administrative control of Ministry of Civil Aviation, owns and manages 136 airports in the country.

(b): The total number of employees in AAI is 16,214 and the total number of vacant posts is 3,124.

(c): In the last five years, six airports have been given on lease under Public Private Partnership (PPP) mode.

(d) & (e): As per the Concession Agreement with the concessionaires of these six airports, the employees up to the level of Assistant General Manager will continue to be posted at respective Airport for 3 years (i.e. 1 year Joint Management period followed by 2 years deemed deputation period). Also, the Concessionaire is liable to extend the offer of appointment to minimum 60% of employees on terms and

conditions not inferior to the existing terms. Subsequently, employees have the option to join the concessionaire or to return to AAI.

(f): No employee has become unemployed due to privatisation of Air India. The Share Purchase Agreement (SPA) signed amongst Government, Air India and the Strategic Partner (SP) i.e M/s Talace Pvt. Ltd. provides that the Company and/or AIXL shall not remove or retrench any part of the Employees for a period of 1 (One) year from the Closing Date other than termination or dismissal of the Employees for cause in accordance with applicable staff regulations and standing orders or applicable Law.

(g): According to industry sources, the details of job losses are as under:

(i) Total number of airline employees in India has declined from around 74,800 as on 31st March 2020 to around 65,600 as on 31st December 2021.

(ii) Total number of employees in airport sector has declined from around 73,400 as on 31st March 2020 to around 65,700 as on 31st December 2021.

(iii) Total number of employees in ground handling sector has declined from around 30,800 as on 31st March 2020 to around 27,600 as on 31st December 2021.

(iv) Total number of employees in air cargo sector has increased from around 9,600 as on 31st March 2020 to around 10,500 as on 31st December 2021.

The total job loss in airlines, airports, ground handling and air cargo sector is around 19,200. The job loss is around 10% of the total jobs (around 1.9 lakh) in these sectors.
